

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - I

ITEM No.114
C.P.(IB)/205(AHM)2021

Proceedings under Section 94 IBC

IN THE MATTER OF:

Khodabhai Ghusabhai Thumar

.....Applicant

V/s

Premraj Ramratan Laddha Liquidator of Corporate Debtor

.....Respondent

Order delivered on 31/01/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the IRP

: Ms. Anjali Choksi, IRP in person.

For the SBI

: Mr. Raju Kothari, Adv. a/w. Mr. Anip Gandhi, Adv.

ORDER

It is seen that the order dated 19.12.2023, has not been complied with by the Counsel for the applicant, as no proof of compliance is shown in the DMS-Portal nor in physical format in the file. Learned IRP, Ms. Anjali Choksi, undertakes to serve the same and complies with the previous order before the next date of hearing.

Re-list the matter before the Regular Bench on 12.03.2024.

-sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)